

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:4430
ANSWERED ON:25.08.2005
COMPENSATION TO FISHERMEN
Majhi Shri Shankhlal

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether any provision is being made to provide compensation to the fishermen whose nets and other fishing equipments are damaged during the survey undertaken by the ONGC;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF PETROLEUM & NATURAL GAS AND PANCHAYATI RAJ (SHRI MANI SHANKAR AIYER)

(a) to (c) During the course of surveys undertaken by ONGC, interactions between the fishing community and seismic contractors are held in advance in the presence of representatives of ONGC and local fisheries authorities to explain the plan of seismic surveys to avoid any damage. Besides all contracts for seismic surveys provide for payment of compensation by the contractor for such damage, the cost of which is borne by the contractor.

As regards departmental seismic surveys, ONGC takes all necessary precautions by providing advance information regarding surveys through interaction with the community and the Department of Fisheries.